(b) The refugees are thoroughly screened by a team of interrogators before steps are taken to settle them in settlement camps. In cases in which the bonafides of the refugees are iuspect they are detained under the Preventive Detention Act.

बिरुजी में 15 अगस्त, 1967 की हुआ। स्वय

392 श्रः विभाजकुशाः भन्नातालकोः चौरद्रियाः

थी सुंदर सिंह भंडारो :

क्या रक्षा मंत्री यह बताने की कृपा करेंग कि दिल्ली में 15 अगस्त, 1967 को स्वतन्त्रता दिवस समारोहों पर कुल कितना क्याय हुआ था?

+ fIxpkndituhk Incurred in Delhi on the 15th August, 1967

392. SHRI. V. M. CHORDIA: SHRI SUNDAR SINGH BHANDARI:

Will the Minister of DEFENCE be pleased to state the total expenditure incurred on the Independence Day celebrations held in Delhi on the 15th August, 1967?]

रक्षा संत्रालय में राज्य संत्री (रक्षा उत्पादन) (श्री लिलन नारायरण निश्र) : दिस्ली में 15 ग्रगस्त, 1967 की ग्रायोजित स्वतन्त्रता दिवस समारोह पर केन्द्रीय सरकार द्वारा किया गया खर्च लगभग 28,000 कपये था।

t[THE MINISTER OF STATE (DEFENCE PRODUCTION) IN THE MINISTRY OF DEFENCE (SHRI L. N. MISHRA): An expenditure of about Rs. 28,000 was incurred by the Central Government on Independence Day celebrations held on the 15th August 1967 at Delhi.]

PORT FACILITIES IN INDIA FOR NEPAL

- 393. SHRI R. P. KHAITAN: Will the PRIME MINISTER be pleased to state:
- (a) whether Nepal has asked for certain port facilities in India;
- (b) whether a Joint Study Team of India and Nepalese experts had recently visited some ports in India to find out what facilities could be offered to Nepal;
- (c) if so, what are the Team's recommendations in this regard; and
- (d) what is the nature of the decision taken by the Government of India thereon?

PRIME MINISTER (SHRI-MATI INDIRA GANDHI): (a) to (d) This question repeats in substance a question answered in the last session of the Lok Sabha 4th on December, 1967, namely Starred Question No. 422. A copy (see below) of that question and its answer are placed on the Table of the House. There is nothing more to be added at present to the answer already given.

Copy of Lok Sabha Question

PORT FACILITIES FOR NEPAL

- *422. SHRI DHIRESHWAR KALI-TA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:
- (a) whether Nepal has demanded certain port facilities in India.
- (b) whether a Joint Study Team of Indian and Nepalese experts had recently visited some ports in India to find out what facilities could be offered to Nepal;
- (c) if so, the Team's recommendations in this regard; and
- (d) the nature of the decision taken by the Government of India thereon?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH): (a) A statement is placed on the Table of the House.

(b) No Sir, No such visit to ports in India is contemplated, although the arrangements at Calcutta port are constantly under examination.

(c) and (d) Do not arise.

STATEMENT

Since ancient times the Government of Nepal have enjoyed various facilities at our ports. In 1960 the nature of these facilities was formalised in terms Of the Treaty of Trade and Transit signed in that year between India and Nepal.

Under the terms of the 1960 Treaty of Trade and Transit, Nepal was granted free warehousing facilities at the port of Calcutta, something which has not been provided by India to any other country.

During the Indo-Nepal Trade talks held in Kathmandu in December, 1966 the Nepalese side put forward a proposal for the provision of separate self-contained space for handling of Nepa-lese cargo at Indian ports- The Indian side agreed to the above proposal and this was incorporated in a Memorandum of Understanding between the two delegations signed on 27th December, 1966. The relevent portion of the Memorandum is reproduced below:-

"In regard to the future, the following modifications to the Protocol and the Memorandum dated 11th September, 1960 relating to the procedure to be followed for traffic in transit to or from Nepal from or to third countries were agreed upon; (i) Nepalese importers will instruct their handling agents a* the port of Calcutta, and the Port Commissioners will provide adequate facilities to move all Nepalese import cargo from the point at which it is offthe transit shed mentioned in loaded to paragraph 4 of the Protocol to the Treaty of Trade and Transit, 1960, in the first instance.

(ii) The Indian customs authorities will make special administrative arrangements to supervise

the expeditious clearance of Nepalese import cargo from the transit shed mentioned in (i) above. .^

REORGANISATION OP COMMITTEE ON PLAN PROJECTS

- 394. SHRI R. P. KHAITAN: Will the PRIME MINISTER be pleased to state:
- (a) whether the Committee on Plan Projects set up by National Development Council is likely to be reorganised in the light of the Administrative Reforms Commission's report; and
 - (b) if so, in what manner?

THE PRIME MINISTER (SHRIMATI INDIRA GANDHI): (a) and (b) The question of reorganisation of the Committee on Plan Projects is still under consideration. The final recommendations of the Administrative Reforms Commission are awaited.

NATIONAL INCOME AND PER CAPITA INCOME

- 395. SHRI R. P. KHAITAN: Will the PRIME MINISTER be pleased to state:
- (a) the rate of growth of the national income and per capita' income during the first year of the fourth Five Year Plan;
- (b) whether it is a fact that the growth has been far below the targets fixed in the draft outline of the Fourth Five Year Plan and also less than that during the Third Five Year Plan; and
- (c) if so, the steps proposed to be taken to increase per capita income?

THE PRIME MINISTER (SHRIMATI INDIRA GANDHI): (a) The low agricultural production due to severe droughts and the consequential slowing down of industrial production depressed the rate of growth of the National Income to 1.7 per cent and per capita income to (—) 0.7 per cent in 1966-67.

(b) Yes, Sir.